

è
SLP(C)No. 5566 OF 2001

ITEM No.63

Court No. 8

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5566/2001

(From the judgement and order dated 05/12/2000 in FAO 2828/2000
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNITED INDIA INSURANCE COMPANY LTD.

Petitioner (s)

VERSUS

LEHRU & ORS.

Respondent (s)

(Office report for direction)

Date : 29/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr. B.K.Satija,Adv.

For Respondent (s)

Mr. S.K. Bansal, Adv.
Mrs. Savitri Bansal, Adv.
Mr. Dharam Bir Raj Vohra,Adv.

Mr. S.S. Khanduja,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

The amount lying in deposit in this Court shall
continue to remain in fixed deposit for a further
period of six months.

.SP1

(K.K. Chawla)
Court Master

(Shelly Sengupta)
Court Master